## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

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PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB)207/7/HDB/2017
NAME OF THE COMPANY	Rajvir Industries Limited
NAME OF THE PETITIONER(S)	Central Bank of India
NAME OF THE RESPONDENT(S)	Rajvir Industries Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature	
Proven Kuman Jain L' Venkeleyswara Nuo	Advocare	proven jain Olint lege	M	

Counsel for Respondent(s):

Name of the Co	ounsel(s)	Designation	E-mail & Telephone	No. S	lignature
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Heard Shri Praveen Kumar Jain and Shri L. Venkateshwara Rao, Learned Counsels for the Petitioner and Shri S. Raj Gopal, Learned Counsel and Mr. Y. Anil Kumar, AGM of Central Bank of India.

The Bench sought some information regarding the loan details of CBI since inception of loans, payment made by the Corporate Debtor and structure of the realisation of loan, RBI guidelines and compliance of the same by the banks etc. The Learned Counsel sought one week's time to affidavit by concerned official of the CBI. Post the case on 16.11.2017.



Member (J)

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